

**MINUTES OF THE FULL COURT MEETING OF HON'BLE JUDGES HELD ON  
23<sup>rd</sup> MARCH, 2020 AT 01:35 P.M. IN THE JUDGES' CONFERENCE HALL AT  
BILASPUR**

**PRESENT:**

1. Hon'ble the Chief Justice
2. Hon'ble Shri Justice Prashant Kumar Mishra
3. Hon'ble Shri Justice Manindra Mohan Shrivastava
4. Hon'ble Shri Justice Goutam Bhaduri
5. Hon'ble Shri Justice P. Sam Koshy
6. Hon'ble Shri Justice Sanjay Agrawal
7. Hon'ble Shri Justice R.C.S. Samant
8. Hon'ble Shri Justice Sharad Kumar Gupta
9. Hon'ble Shri Justice Ram Prasanna Sharma
10. Hon'ble Shri Justice Arvind Singh Chandel
11. Hon'ble Shri Justice Parth Prateem Sahu
12. Hon'ble Shri Justice Gautam Chourdiya
13. Hon'ble Mrs. Justice Vimla Singh Kapoor
14. Hon'ble Mrs. Justice Rajani Dubey

**Subject No.1** Consideration on the representation dated 19.03.2020 of Shri Pramod Kumar Pathak, President, High Court Officers/Employees Union, representation dated 19.03.2020 of Shri Yuddheshwar Singh Thakur, State President, C.G. Judicial Employees Union, representation dated 21.03.2020 of Secretary, Bar Association, Raipur, representations/requests dated 23.03.2020 of the President, High Court Bar Association and the Chairman, State Bar Council and the Advocate General, for declaration of holiday for High Court and Subordinate Courts as a preventive measure to avoid spreading of infection of "CORONA VIRUS".

**Resolution:** Considered. It is brought to the notice of the Full Court that the State Government has declared lock-down in respect of various Municipal Corporations namely, Bilaspur (where the High Court

is situated), Raipur, Durg and all the urban bodies/offices, regional offices including headquarters, zone offices, sub-divisions etc. excluding very urgent services like water, electricity and sanitization. The entire train service is cut-off by the Central Government. The public transport system, except movement of cargo, is put on halt, besides closing down of entire offices, shops, malls, markets except grocery shops, medical shops, vegetables, milk, petrol pump etc.

Considering the need of the hour, to prevent and contain spreading of the COVID-19 and to have an effective fight against the disease by taking concerted movement from all segments, particularly in light of the various directions/advisories issued by the Supreme Court of India, Government of India as well as the State Government, and the representation/request made by the High Court Bar Association, State Bar Council and the Advocate General on behalf of the State Government, in continuation/ modification of the Advisory/Directions issued by this Court on 16<sup>th</sup> March, 2020, it is resolved that, till 31<sup>st</sup> of March, 2020 the following arrangements shall be made for the High Court and the Courts subordinate to it:

**For High Court**

1. Considering the extraordinary situation, normal functioning of the Court will stand suspended during the above period. The functioning of the High Court during the said period shall be bare minimal with minimum support staff to be deputed on rotational basis, to deal with extremely urgent cases, as to be decided by the Hon'ble Chief Justice or by the Hon'ble Judge, nominated by the Chief Justice in this regard. The extreme urgency of such cases shall be substantiated by filing necessary proceedings before the Registrar (Judicial) / Additional Registrar (Judicial), as is the practice prevalent in the High Court, during holidays. There will not be any regular listing of the cases during the aforesaid period. No filing of fresh cases shall be allowed. However, the above period will not be counted for working out the period of limitation.

2. During the aforesaid period, all the other Officers/Officials of the High Court shall 'work from home' and will make themselves available as and when their services are so required by the

concerned Section In-charge. The Registrar General shall call for the staff as may be required for the aforesaid skeletal functioning of the High Court. The Officers/Officials will not leave the Headquarter and will report for duty without any lapse immediately on call.

**For District Courts**

1. Considering the extraordinary situation, normal functioning of the Court will stand suspended during the above period. The functioning of the District Courts and Outlying Courts thereunder shall be bare minimal with minimum support staff to be deputed on rotational basis, to deal with only extremely urgent cases, as to be decided by the District & Sessions Judge concerned. No filing of fresh cases shall be allowed. However, the above period will not be counted for working out the period of limitation.

2. There will not be any regular listing of the cases during the aforesaid period. However, as regards cases of utmost importance/urgency, the District Judge shall decide as to whether urgency exists or not and to take action as per convenience. Remands and bails of the arrested person shall be done as per holiday practice.

3. During the aforesaid period, all the Officer and Staff of the District Courts shall 'work from home' and will make themselves available as and when their services are so required by the concerned District Judge. The District Judge concerned shall call for the staff as may be required for the aforesaid skeletal functioning of the District Court. The Officers and staff will not leave the Headquarter and will report for duty without any lapse immediately on call.

**For other Subordinate Courts (viz. Commercial Court, Family Courts, Industrial Court, Labour Courts etc.)**

1. Considering the extraordinary situation, normal functioning of the Court will stand suspended during the above period. The functioning of the above Courts shall be bare minimal with minimum support staff to be deputed on rotational basis, to deal with only extremely urgent cases, as to be decided by the concerned Judge presiding over the Court/Principal Judge of the Family Court. No filing of fresh cases shall be allowed. However,

the above period will not be counted for working out the period of limitation.

2. There will not be any regular listing of the cases during the aforesaid period. However, as regards cases of utmost importance/urgency, the concerned Judge presiding over the Court/Principal Judge of the Family Court shall decide as to whether urgency exists or not and to take action as per convenience. Remands and bails, wherever applicable, of the arrested person shall be done as per holiday practice.

3. During the aforesaid period, all the Officers and Staff of the above Courts shall 'work from home' and will make themselves available as and when their services are so required by the concerned Judge presiding over the Court/Principal Judge of the Family Court. The concerned Judge presiding over the Court/Principal Judge of the Family Court shall call for the staff as may be required for the aforesaid skeletal functioning of the above Courts. The Officers and staff will not leave the Headquarter and will report for duty without any lapse immediately on call.

The Full Court also hereby authorises the Standing Committee (also by circulation) to consider whether the said tenure is to be extended on the similar terms or to issue such other directions so as to meet the exigencies.

**Sd/-**  
**Hon'ble the Chief Justice**

**Sd/-**  
**Hon'ble Shri Justice Prashant Kumar Mishra**

**Sd/-**  
**Hon'ble Shri Justice Manindra Mohan Shrivastava**

**Sd/-**  
**Hon'ble Shri Justice Goutam Bhaduri**

**Sd/-**  
**Hon'ble Shri Justice P. Sam Koshy**

Minutes of the Full Court meeting dated 23.03.2020

Sd/-  
Hon'ble Shri Justice Sanjay Agrawal

Sd/-  
Hon'ble Shri Justice R.C.S. Samant

Sd/-  
Hon'ble Shri Justice Sharad Kumar Gupta

Sd/-  
Hon'ble Shri Justice Ram Prasanna Sharma

Sd/-  
Hon'ble Shri Justice Arvind Singh Chandel

Sd/-  
Hon'ble Shri Justice Parth Prateem Sahu

Sd/-  
Hon'ble Shri Justice Gautam Chourdiya

Sd/-  
Hon'ble Mrs. Justice Vimla Singh Kapoor

Sd/-  
Hon'ble Mrs. Justice Rajani Dubey

**HIGH COURT OF CHHATTISGARH, BILASPUR**  
**ORDER**

No. **40 (Mis.)**/  
II-14-1/2020

Bilaspur, dated **23<sup>rd</sup>** March, 2020


Considering the need of the hour, to prevent and contain spreading of the COVID-19 and to have an effective fight against the disease by taking concerted movement from all segments, particularly in light of the various directions/advisories issued by the Supreme Court of India, Government of India as well as the State Government, and the representation/request made by the High Court Bar Association, State Bar Council and the Advocate General on behalf of the State Government, in continuation/ modification of the Advisory/Directions issued by this Court on 16<sup>th</sup> March, 2020, it is directed that, till 31<sup>st</sup> of March, 2020 the following arrangements shall be made for the High Court and the Courts subordinate to it:

**For High Court**

1. Considering the extraordinary situation, normal functioning of the Court will stand suspended during the above period. The functioning of the High Court during the said period shall be bare minimal with minimum support staff to be deputed on rotational basis, to deal with extremely urgent cases, as to be decided by the Hon'ble Chief Justice or by the Hon'ble Judge, nominated by the Chief Justice in this regard. The extreme urgency of such cases shall be substantiated by filing necessary proceedings before the Registrar (Judicial) / Additional Registrar (Judicial), as is the practice prevalent in the High Court, during holidays. There will not be any regular listing of the cases during the aforesaid period. No filing of fresh cases shall be allowed. However, the above period will not be counted for working out the period of limitation.
2. During the aforesaid period, all the other Officers/Officials of the High Court shall 'work from home' and will make themselves available as and when their services are so required by the concerned Section In-charge. The Registrar General shall call for the staff as may be required for the aforesaid skeletal functioning of the High Court. The Officers/Officials will not leave the Headquarter and will report for duty without any lapse immediately on call.

**For District Courts**

1. Considering the extraordinary situation, normal functioning of the Court will stand suspended during the above period. The functioning of the District Courts and Outlying Courts thereunder shall be bare minimal with minimum support staff to be deputed on rotational basis, to deal with only extremely urgent cases, as to be decided by the District & Sessions Judge concerned. No filing of fresh cases shall be allowed. However, the above period will not be counted for working out the period of limitation.
2. There will not be any regular listing of the cases during the aforesaid period. However, as regards cases of utmost importance/urgency, the District Judge shall decide as to whether urgency exists or not and to take action as per convenience. Remands and bails of the arrested person shall be done as per holiday practice.
3. During the aforesaid period, all the Officer and Staff of the District Courts shall

  
23.3.2020

'work from home' and will make themselves available as and when their services are so required by the concerned District Judge. The District Judge concerned shall call for the staff as may be required for the aforesaid skeletal functioning of the District Court. The Officers and staff will not leave the Headquarter and will report for duty without any lapse immediately on call.

**For other Subordinate Courts (viz. Commercial Court, Family Courts, Industrial Court, Labour Courts etc.)**

1. Considering the extraordinary situation, normal functioning of the Court will stand suspended during the above period. The functioning of the above Courts shall be bare minimal with minimum support staff to be deputed on rotational basis, to deal with only extremely urgent cases, as to be decided by the concerned Judge presiding over the Court/Principal Judge of the Family Court. No filing of fresh cases shall be allowed. However, the above period will not be counted for working out the period of limitation.

2. There will not be any regular listing of the cases during the aforesaid period. However, as regards cases of utmost importance/urgency, the concerned Judge presiding over the Court/Principal Judge of the Family Court shall decide as to whether urgency exists or not and to take action as per convenience. Remands and bails, wherever applicable, of the arrested person shall be done as per holiday practice.

3. During the aforesaid period, all the Officers and Staff of the above Courts shall 'work from home' and will make themselves available as and when their services are so required by the concerned Judge presiding over the Court/Principal Judge of the Family Court. The concerned Judge presiding over the Court/ Principal Judge of the Family Court shall call for the staff as may be required for the aforesaid skeletal functioning of the above Courts. The Officers and staff will not leave the Headquarter and will report for duty without any lapse immediately on call.

By order of Hon'ble the High Court

 23.3.20

**(Neelam Chand Sankhla)**


Registrar General

Endt. No. 4081 /  
II-14-1/2020


Bilaspur, dated 23<sup>rd</sup> March, 2020

**Copy forwarded to: -**

1. Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

 23.3.2020


5. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
15. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
16. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
17. Registrar (Vigilance/ I. & E./ Judicial/ S. & A. Cell), High Court of Chhattisgarh, Bilaspur for information.
18. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
19. Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, Atal Nagar, Nava Raipur for information.
20. Additional Registrar (Judl/D.E. & E./Admn.), High Court of Chhattisgarh, Bilaspur for information.
21. I/C Registrar (Computerization)-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information – with a request to get the same be uploaded in the website of this High Court,
22. Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
23. District & Sessions Judge, Balod/ Baloda-Bazar/ Balrampur at Ramanujganj/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker), for information and for onwards communication to concerned District Bar Association,

  
23.3.2020



24. Principal Judge/I Additional Principal Judge/ II Additional Principal Judge/ III Additional Principal Judge, Family Court, Bilaspur/Durg/Raipur.
25. Judge, Family Court, Baloda-Bazar/Dhamtari/ Jagdalpur/ Janjgir-Champa/ Kawardha/ Kanker/ Korba/ Manendragarh/ Mahasamund/ Raigarh/ Rajnandgaon/ Surajpur/ Surguja
26. Judge, Commercial Court (District Level), Sector 19, Kotara Bhantha, Nawa Raipur-492101.
27. Special Judge under S.C. & S.T. (P.A.) Act, Jagdalpur/ Bilaspur/ Durg/ Jashpur/ Janjgir-Champa/ Korba/ Raigarh/ Raipur/ Rajnandgaon/ Surguja
28. Member Judge, Industrial Court, Nagar Ghadi Chowk, Raipur.
29. Labour Judge, Labour Court, Baloda-Bazar/ Bastar (Jagdalpur)/ Bilaspur/ Dhamtari/ Durg/ Janjgir/ Korba/ Manendragarh/ Mahasamund/ Raigarh/ Raipur No. 01/ Raipur No. 02/ Rajnandgaon/ Ambikapur.
30. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur
31. Advocate General, High Court of Chhattisgarh, Bilaspur
32. The President/Secretary, District Bar Association, Balod/ Baloda-Bazar/ Balrampur at Ramanujganj/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker).
33. President, Chhattisgarh High Court Bar Association, High Court Campus, Bilaspur.
34. Chairman, State Bar Council of Chhattisgarh, High Court Campus, Bilaspur.
35. Assistant Solicitor General of India, High Court Campus, Bilaspur.
36. Joint Registrars, High Court of Chhattisgarh, Bilaspur,
37. All Additional Registrars (Ministerial), High Court of Chhattisgarh, Bilaspur,
38. All Deputy Registrars, High Court of Chhattisgarh, Bilaspur,
39. Accounts Officer, High Court of Chhattisgarh, Bilaspur,
40. All Assistant Registrars/Librarian/Section Officers/Private Secretaries/Assistant Editor (I.L.R.)/Court Manager, High Court of Chhattisgarh, Bilaspur,

**for information/necessary action.**

  
23.3.2020

**(Neelam Chand Sankhla)**  
Registrar General